

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 205  
IB-852/ND/2020

**IN THE MATTER OF:**

M/s. Hind Terminals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Satkar Logistics Pvt. Ltd.

...RESPONDENT

**Section**

Under Section 9 of IBC

Order delivered on 18.12.2020  
(Virtual Hearing)

**Coram:**

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Savyasachi K. Sahai,  
Advocate

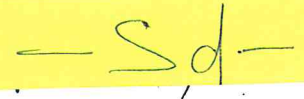
For the Respondent/ Corporate-debtor : Mr. Krishnendu Datta, Advocate

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the corporate debtor has submitted that they have filed their reply. Week days' time is granted for filing rejoinder. The copy of the rejoinder will be served on the corporate debtor well in advance. Post the matter to 22<sup>nd</sup> January, 2021.



(V.K. Subburaj)  
Member (T)



(P.S.N. Prasad)  
Member (J)